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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शनिवार, मार्च 29, 2025/चैत्र 8, 1947 (शक)

No. 9]

NEW DELHI, SATURDAY, MARCH 29, 2025/CHAITRA 8, 1947 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th March, 2025/Chaitra 8, 1947 (Saka)

The following Act of Parliament received the assent of the President on the 29th March, 2025 and is hereby published for general information:—

THE RAILWAYS (AMENDMENT) ACT, 2025

No. 9 of 2025

[29th March, 2025.]

An Act further to amend the Railways Act, 1989.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Railways (Amendment) Act, 2025.
- Short title and commencement.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- **2.** In section 2 of the Railways Act, 1989 (hereinafter referred to as the principal Act), after clause (*IA*), the following clause shall be inserted, namely:—
 - '(1B) "Board" means the Railway Board constituted under sub-section (1) of section 2A;'.

24 of 1989.

Amendment of section 2.

Insertion of new Chapter IA.

3. After Chapter I of the principal Act, the following Chapter shall be inserted, namely:—

"CHAPTER IA

RAILWAY BOARD

Railway Board.

- 2A. (1) There shall be constituted a body to be known as the Railway Board to exercise the powers conferred upon, and to perform the functions assigned to it under this Act and the Railway Board constituted under the Resolution of the Government of India, Public Works Department No. 256G, dated the 18th February, 1905, with its composition as revised from time to time, shall be deemed to be the Railway Board constituted under this Act.
- (2) The Central Government may, by notification, invest the Railway Board, either absolutely or subject to any conditions, with all or any of the powers or functions of the Central Government under this Act with respect to all or any Railways.
- (3) The qualification, experience and terms and conditions of appointment of the Chairman and the other Members of the Board and the manner of filling up the said posts shall be such as may be prescribed.
- (4) The Board shall consist of such number of Members as may be prescribed.
- (5) The Board shall be provided with a Secretary and such officers and other employees as may be necessary to exercise such powers and discharge such duties under this Act and all correspondence shall be addressed to the Secretary to the Board.
- (6) The terms and conditions of service of the Secretary and other officers and employees of the Board shall be such as may be prescribed.
- (7) The Chairman and Members of the Board appointed under the Resolution of the Government of India, Public Works Department No. 256G, dated the 18th February, 1905, with its composition as revised from time to time and the Secretary, officers and other employees appointed to the Board before the commencement of the Railways (Amendment) Act, 2025, shall be deemed to have been appointed under this Act:

Provided that the terms and conditions of service of the Chairman, Members, Secretary, officers and other employees of the Board holding the office as such immediately before the commencement of the Railways (Amendment) Act, 2025 shall not be varied to their disadvantage after their appointment.

2B. Any notice, determination, direction, requisition, appointment, expression of opinion, approval or sanction, to be given or signified on the part of the Board, for any of the purposes of, or in relation to, any powers or functions with which it may be invested by notification under sub-section (2) of section 2A, shall be sufficient and binding if in writing signed by the Secretary to the Board, or by any other person authorised by the said Board to act in its behalf in respect of the matters to which such authorisation may relate; and the Board shall not in any case be bound in respect of any of the matters aforesaid unless by some writing signed in manner aforesaid."

Mode of signifying communications from Board.

4. In section 200 of the principal Act,—

Amendment of section 200.

- (i) for sub-section (I), the following sub-section shall be substituted, namely:—
 - "(1) The Indian Railways Act, 1890 and the Indian Railway Board Act, 1905 are hereby repealed.";
 - (ii) in sub-section (2),—
 - (a) in the opening portion, for the words, figures and brackets "the Indian Railways Act, 1890 (hereinafter referred to as the repealed Act)", the words, figures and brackets "the Indian Railways Act, 1890 and the Indian Railway Board Act, 1905 (hereinafter referred to as the repealed Acts)" shall be substituted;
 - (b) in clause (a), for the words "the repealed Act", the words "the repealed Acts" shall be substituted;
 - (c) in clause (b), for the words "the repealed Act", at both the places where they occur, the words and figures "the Indian Railways Act, 1890" shall be substituted.

9 of 1890.

9 of 1890.

4 of 1905.

9 of 1890.

4 of 1905.

DR. RAJIV MANI, Secretary to the Govt. of India.